

figures and letter "contained in sections 10 and 16 or by reason of the compliance by a banking company with any order given to it under sub-clause (ii) of clause (d) of sub-section (1) of section 36" the following shall be substituted, namely:—

"contained in sections 10, 12A, 16, 35A, 35B and 36 or by reason of the compliance by a banking company with any order or direction given to it under this Act".'

— [Shri T. T. Krishnamachari]

Mr. Chairman: The question is:

"That clause 12, as amended, stand part of the Bill".

The motion was adopted.

Clause 12, as amended, was added to the Bill.

Clauses, 13, 14 and the Schedule were added to the Bill.

Shri U. M. Trivedi: On a point of order, there is no quorum.

Mr. Chairman: The bell is being rung. Now there is quorum.

Mr. Chairman: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

Shri T. T. Krishnamachari: Sir, I beg to move:

"That the Bill, as amended, be passed."

Mr. Chairman: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-SEVENTH REPORT

Shri Ramachandra Reddi (Nellore): Sir, I beg to move:

"That this House agrees with the Sixty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th December, 1956."

Mr. Chairman: The question is:

"That this House agrees with the Sixty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th December, 1956."

The motion was adopted.

OLD AND INFIRM PERSONS' HOMES BILL*

Shri Krishnacharya Joshi (Yadgir): Sir, I beg to move for leave to introduce a Bill to provide for the protection and maintenance of old and infirm persons under Directive Principles of State Policy.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to provide for the protection and maintenance of old and infirm persons under Directive Principles of State Policy."

The motion was adopted.

Shri Krishnacharya Joshi: Sir, I introduce the Bill.